## GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:5601 ANSWERED ON:07.09.2011 MONOPOLY OF PRIVATE AIRLINES Pakkirappa Shri S.;Patel Shri Bal Kumar

## Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether some private airlines have their monopoly on fare, time and even on operation of flight in those sectors where Indian Airlines does not operate as a result thereof passengers have to suffer a lot;
- (b) if so, the details thereof; and
- (c) the steps taken/being taken by the Government to tackle the problem alongwith the action taken/being taken against such airlines?

## **Answer**

## MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

(a) to (c):- Airlines tariffs are market determined and takes into account all relevant factors, including the cost of operation, characteristics of services and reasonable profit to the airlines. Generally Scheduled airlines offer different fare buckets for each flight, in line with the practice followed in other part of the world. As the lower fare buckets get sold out, the passengers pay progressively higher fare with the increase in demand for seats.

With regard to time slots, it may be stated that time slots for operation of flight and routes to be flown are filed by the airlines on the basis of commercial inputs and operational feasibility.

Operations in domestic sector have been deregulated and flights are being operated by concerned airlines on the basis of commercial viability subject to adherence of Route Dispersal Guidelines. Government has laid down Route Dispersal Guidelines with a view to achieving better regulation of air transport services taking into account the need for air transport services of different regions of the country including North-East region. It is, however, up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability while complying with Route Dispersal Guidelines (RDG).